

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 19th June, 1975.

NOTIFICATION
INCOME TAX

No.942(F.No.404/103/75-ITCC): In exercise of the powers conferred by Sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises S/Shri J.R.Chanana, J.N. Mehra, B.D.Taneja and I.D.Nebhnani who are Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. Notifications No.248(F.No.404/235/72-ITCC) dated the 28th December, 1972, No.336(F.No.404/128/73-ITCC) dated the 24th April, 1973; No.478(F.No.404/128/73-ITCC) dated the 29th September, 1973 and No.625(F.No.404/133/74-ITCC) dated the 23rd May, 1974 respectively, under which S/Shri V.K.Batra, K.K.Kalia, M.S.Ran and M.P.Rana were authorised to perform the functions of Tax Recovery Officers shall stand cancelled with effect from the date of the Officers in paragraph 1, take over charges as Tax Recovery Officers.

3. This Notification shall come into force with effect from the date the officers mentioned in paragraph 1 take over as Tax Recovery Officers.

Sd/-

(T.R. Aggarwal)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No.942(F.No.404/103/75-ITCC):

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(T.R. Aggarwal)

Deputy Secretary to the Government of India